

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
LOK SABHA**

**UNSTARRED QUESTION NO. 669
TO BE ANSWERED ON 06.02.2018**

Aids and Appliances for Divyangjans

SHRIMATI RAKSHATAI KHADSE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes/is planning to amend the provisions of Company Act 2013 for sharing certain percentage of the profit for social responsibility and promoting health through provisions of aids & appliances to Divyangjans; and
- (b) if so, the details thereof?

Answer

**Minister of State for Social Justice and Empowerment
(SHRI KRISHAN PAL GURJAR)**

(a) & (b) : No such proposal is under consideration by Ministry of Corporate Affairs. Schedule VII of the Companies Act, 2013 enlists the activities that can be undertaken by the companies for Corporate Social Responsibility (CSR) under their CSR policies. Board of the CSR eligible company is empowered under the Companies Act 2013 to allocate CSR fund across various development sectors. Ministry of Corporate Affairs neither issues direction nor any advisory to companies in this regard. Projects / programmes for promoting health of Divyangjans as such is an eligible CSR activity under the present CSR framework under section 135 of the Act.
